

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6548/2019

(Arising out of impugned final judgment and order dated 25-09-2018 in CRR No. 42/2018 passed by the High Court Of Uttarakhand At Nainital)

POOJA Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND & ANR. Respondent(s)

IA No. 88047/2019 - EXEMPTION FROM FILING O.T.)

Date : 06-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Abhimanyu Jhamba, Adv.  
Ms. Thonpinao Thangal, Adv.  
Ms. Hatneimawi, Adv.  
Mr. Ashish Jhamb, Adv.  
Ms. Hemlata Ranga, Adv.  
Ms. Manveen Sachdeva, Adv.  
Ms. Manveen Sachdeva, Adv.  
Mr. Samir Ali Khan, AOR

For Respondent(s) Mr. Jatinder Kumar Bhatia, AOR  
Mr. Ashutosh Kumar Sharma, Adv.  
  
Mr. Satyajit A. Desai, Adv.  
Mrs. Anagha S. Desai, AOR  
Mr. Siddharth Gautam, Adv.  
Mr. Himanshu Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the parties.

Order reserved.

Learned counsel for the parties may file their respective written submissions within ten days.

(POOJA SHARMA)  
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER